

‡[CBI enquiry into alleged representation from M.Ps. for issuance of Import licences

\*44. SHRI B. S. SHEKHAWAT :  
SHRI V. K. SAKHLECHA :  
DR. RAMKRIPAL SINHA :  
SHRI D. K. PATEL.  
SHRI PRAKASH VIR SHAS-  
TRI :

Will the Minister of COMMERCE be pleased to refer to answer to Starred Question 730 given in the Rajya Sabha on the 27th August, 1974 and state :

(a) whether the C.B.I. enquiry into issuance of import licences to certain firms of Pondicherry on the basis of an alleged representation from 21 M.Ps. has since been completed; and

(b) if so, what are the details, thereof?]

वाणिज्य मंत्री (प्रो० डी० पी० चट्टो-  
पाध्याय) : (क) जी हां ।

(ख) केन्द्रीय जांच ब्यूरो का जांच-परिणाम यह है कि 21 हस्ताक्षरों में से 20 हस्ताक्षर जाली हैं और संबंधित व्यक्तियों द्वारा भारतीय दण्ड संहिता की कतिपय धाराओं के अन्तर्गत दंडिक अपराध किए गए हैं । तदनुसार, केन्द्रीय जांच ब्यूरो ने, इन अपराधों के सम्बन्ध में तीन व्यक्तियों पर मुकदमा चलाने के लिए दिल्ली के चीफ मेट्रोपोलिटन मजिस्ट्रेट की अदालत में चार्ज शीट फाइल की है । चौथा व्यक्ति इकबाली गवाह बन गया है ।

‡[THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA) :  
(a) Yes, Sir.

(b) The C.B.I. finding is to the effect that 20 out of 21 signatures are forged and that criminal offences have been committed by the persons concerned under certain sections of the Indian Penal Code. Accordingly, the CBI have filed a charge-sheet in the Court of the Chief Metropolitan Magistrate, Delhi, for prosecution of three persons in respect of these offences. A fourth person has become Approver.]

निजी एजेंसियों द्वारा पूर्वी यूरोपीय देशों को निर्यात

\* 45. श्री जगदीश जोशी :  
श्री कल्प नाथ :  
श्री गुनवंठ ठाकुर :  
श्री नत्थी सिंह :

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) पूर्वी यूरोपीय देशों को भारत द्वारा निर्यात किये जाने वाले सामान का कितना प्रतिशत निजी कंपनियों द्वारा किया जाता है; और

(ख) निजी एजेंसियों द्वारा निर्यात करने दिये जाने के क्या कारण हैं ?

† [Exports to East European Countries through private agencies

\*45. SHRI JAGDISH JOSHI :  
SHRI KALP NATH :  
SHRI GUNANAND THAKUR :  
SHRI NAGESHWAR PRASAD  
SHAHI :  
SHRI NATHI SINGH :

Will the Minister of COMMERCE be pleased to state :

(a) the percentage of Indian exports to East European Countries made by private agencies; and

(b) the reasons for allowing exports through private agencies?]

वाणिज्य मंत्री (श्री प्रो० डी० पी० चट्टो-  
पाध्याय) : (क) निजी एजेंसियों द्वारा किये गये निर्यातों के आंकड़े अलग से नहीं रखे जाते । किन्तु सभी गन्तव्यों को, जिनमें पूर्वी यूरोपीय देश भी शामिल हैं, कतिपय मर्दों का निर्यात सरकारी क्षेत्र की एजेंसियों के माध्यम से ही मार्गीकृत है । सरकारी क्षेत्र की एजेंसियां इन देशों को कुछ गैर-मार्गीकृत मर्दों का भी निर्यात करती हैं । अनुमान है कि पूर्वी यूरोपीय देशों को होने वाले कुल निर्यातों का लगभग 25 प्रतिशत सरकारी क्षेत्र की एजेंसियों द्वारा किया जाता है और शेष निजी एजेंसियों द्वारा ।

(ख) भारत स्थित निजी एजेंसियों को पूर्वी यूरोपीय देशों सहित सभी देशों को ऐसे निर्यात विनियमों के अध्वधीन रहते हुए निर्यात करने की छूट है जो समय-समय पर लागू होते हैं।

†[THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA) :

(a) Statistics of exports by private agencies are not maintained separately. However, export of certain items is canalised through public sector agencies to all destinations including East European countries. Public sector agencies also export some non-canalised items to these countries. It is estimated that about 25% of the total exports to East European countries are handled by public sector agencies and the remaining by private agencies.

(b) Private agencies in India are free to exports to all countries including East European countries subject to such export regulations as are in force, from time to time.]

**RAID BY INCOME TAX AUTHORITIES**

\*46 D-R. R.K.. CHAKRABARTI;

SHRI S. KUMARAN

SHRI L. MAHAPATRO;

SHRI YOGENDRA SHARMA

SHRIMATI LEELA DAMODAR

MENON :

Will the Minister of FINANCE be pleased to state :

(a) the number of raids conducted by the Income-Tax authorities in each state and the results of these raids in 1972-73, 1973-74 and upto the end of October, 1974;

(b) what was the amount of income-tax arrears during the period mentioned above; and

(c) what steps have been taken recover the arrears and prevent tax evasion ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE ( SHRI PARNAB MUKHERJEE ) : (a) to (c) following statements are laid on the Table of the house

*Statement*—The number of searches conducted by the income-tax authorities in the various charges of Commissioners

of Income-tax during 1972-73, 1973-74 and upto the end of September, 1974 and the value of assets seized in these searches. [See Appendix XXXX, Annexure No. 5]

*Statement II*— Measures taken to prevent tax evasion in recent times.

*Statement. III*— The amount of gross and net arrears of Income-tax (including corporation tax as at the end of 1972-73, 1973-74 and as on 30-6-74 as also the steps taken to collect the arrears.

## Statement II

### Steps Taken to Tackle Tax Evasion

#### I. LEGISLATIVE

(i) Provisions made through the Taxation Laws (Amendment) Act, 1972, for acquisition of immovable properties, where they have been under-valued at the time of transfer, as such under-valuation facilitates generation and circulation of black money.

During the period March, 1973 to August, 1974 notices for acquisition of properties were issued in 5883 cases and orders of acquisition were passed in 45 cases covering 41 properties.

(ii) Provisions made through the Taxation Laws (Amendment) Act, 1972, that no suit to enforce any right in respect of any property held benami shall be instituted in any court unless the Property has been disclosed to the income-tax Department. The same Act also contains measures for strengthening the valuation machinery of the Department to check tax evasion through under-valuation.

(iii) The Finance Act, 1973 provides for partial intergration of agricultural income with non-agricultural income for tax purposes, absence of which has been a fruitful source of tax evasion.

(iv) The Taxation Laws (Amendment) Bill, 1973 contains many provisions to curb black money, such as increased powers of search and seizure, stricter provision for penalty and prosecutions for tax evasion, additional powers of compulsory maintenance and audit of accounts and plugging of numerous loopholes in the tax laws.

(v) Reduction in the rates of income-tax, and raising the exemption limit for

† [ ] English Translation